

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

DATE OF ORDER : 18.02.1998.

ORIGINAL APPLICATION NO. 41/1998.

1. Narendra Kumar Jain S/o Sh. Kapoor Chand Jain, aged about 37 years R/o Plot No. 5/30 Heavy Water Colony, Rawatbhata, Dist. Chhittorgarh, at present employed on the post of Scientific Officer (SB) in the office of Heavy Water Plant, Anu Shakti Rawatbhata, Dist. Chittorgarh.
2. Madan Mohan Lohani S/o Sh. Ganesh Dutt Lohani, aged about 37 years R/o Plot No. J 23 Heavy Water Colony, Rawatbhata, Dist. Chhittorgarh, at present employed on the post of Scientific Officer (SB) in the office of Heavy Water Plant, Anu Shakti Rawatbhata, Dist. Chhittorgarh.

... Applicants.

v e r s u s

1. The Union of India through Secretary to Government of India, Department of Atomic Energy, D.Y.C. Building, CSM Marg, Mumbai.
2. Chief Executive, Heavy Water Board, V.S. Bhawan, 4th Floor, Anushaktinagar, Mumbai.

... Respondents.

COURT :

HON'BLE MR. A.K.MISRA, JUDICIAL MEMBER

HON'BLE MR. GOPAL SINGH, ADMINISTRATIVE MEMBER

Mr. J.K. Kaushik, learned counsel for the applicants present.

HON'BLE A.K.MISRA :

The applicants have filed this Original Application with the prayer that the impugned order dated 11th October, 1996 (Annex.A/1) and the modification order dated 16th November, 1996 (Annex.A/2) relating to the applicants demand for promotion and fixation of pay, may be declared illegal and the respondents be directed to consider applicants' promotion to the post of S.O.(SG) Scale Rs. 2200-4000 as per the policy/norms laid down for promotion on acquiring the higher qualification from the due date with all consequential benefits.

Lm

2. WE have heard the learned counsel for the applicants and perused the application.

3. In this case applicants' representations for redressal of their grievance were forwarded to the concerned authorities for comments on 12th March, 1997 and 23rd March, 1997 and the same are still pending with the department. The respondents-department have not communicated their decision on the representations dated 12th March, 1997 and 23rd March, 1997 in respect of applicants grievance relating to promotion and consequent fixation of pay.

4. Since the representations filed by the applicants are still pending, we would like to dispose of the Original Application with the direction that the representations of the applicants dated 23th March, 1997 and 23rd March 1997 (Annexs: A/8 and A/9) respectively be disposed of by the respondents within a period of three months from the date of communication of this order keeping in view the rules, circular(s) and the policy on the subject in question, with a speaking order. If thereafter the applicants still feels aggrieved they are free to come to the Tribunal, if so advised.

5. The Original Application stands disposed of accordingly.

Gopal Singh
(GOPAL SINGH)
Administrative Member

874m
(A.K.MISRA)
Judicial Member

...

j.r.m.

2/12/2003
4/2/2003
4/2/2003

Copy of order
alongwith application
sent to 8/1/2003
by speed post
vial no 59 to 60
dt 27-2-98
26/2/98

Part II and III destroyed
in my presence on 25/3/2004
under the supervision of
Section officer (1) as per
order dated 22/12/2003

Section officer (Record)